

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 430/98

Wednesday, this the 21st day of April, 1999.

CORAM

HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

P.K. Gopi, S/o Kochayyappan,  
Ex. Casual Labourer,  
Southern Railway,  
Trivandrum Division.

...Applicant

By Advocate Mr T.C. Govindaswamy.

Vs.

1. The Divisional Railway Manager,  
Southern Railway,  
Trivandrum Division,  
Trivandrum -14.

2. The Senior Divisional Personnel Officer,  
Southern Railway,  
Trivandrum Division,  
Trivandrum.

...Respondents

By Advocate Mr Thomas Mathew Nellimootttil.

The application having been heard on 21.4.1999,  
the Tribunal on the same day delivered the following:

O R D E R

The applicant seeks to direct the respondents to include his name in the list of retrenched casual labourers belonging to the Civil Engineering Department of Southern Railway, Trivandrum Division at the appropriate place and to grant him the consequential benefits thereof.

2. When the Original Application was taken up, learned counsel appearing for the applicant submitted that it is suffice to permit the applicant to submit a representation to the first respondent for redressal of his grievance and directing the first respondent to consider and dispose of the same within a reasonable period.

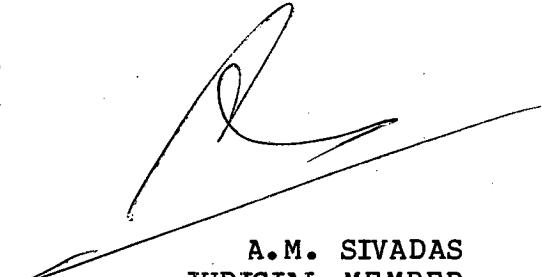
(Signature)

3. Learned counsel for the respondents submitted that there is no objection for adopting such a course.

4. Accordingly, the applicant is permitted to submit a representation to the first respondent within three weeks from today. If such a representation is received, the first respondent shall consider the same with reference to the relevant records available in his office and pass appropriate orders within three months from the date of receipt of the representation.

5. The Original Application is disposed of as above. No costs.

Dated the 21st of April, 1999.

  
A.M. SIVADAS  
JUDICIAL MEMBER

P.